## <u>Court No. - 1</u>

Case :- P.I.L. CIVIL No. - 21464 of 2020

Petitioner :- Adv.Anand Kumar Shukla & 6 Others
Respondent :- State Of U.P. Thru. Prin.Secy., Revenue & 3 Others
Counsel for Petitioner :- Sudhakar Mishra,Brijesh Kumar
Counsel for Respondent :- C.S.C.

## <u>Hon'ble Pankaj Mithal, J.</u> <u>Hon'ble Manish Kumar, J.</u>

Heard Shri H.J.S. Parihar, learned Senior Advocate assisted by Shri Sudhakar Mishra, learned counsel appearing for the petitioners and learned Standing Counsel for the State of U.P.

The controversy in this petition is regarding the demolition of chambers of the advocates in the tehsil Sadar of district Lucknow.

It is submitted that lawyers of tehsil Sadar were allowed to build chambers and occupy them. All of a sudden, 34 chambers were demolished on 16.11.2020 and near about 74 chambers are still in existence. The said exercise was done without any notice or providing any opportunity of hearing. No order of any competent authority directing for the demolition of the chambers was produced and placed before any lawyer.

Learned Standing Counsel is not in a position to assign any reason as to why the chambers have been demolished and whether any notice or opportunity of hearing was given to the lawyers before undertaking the exercise of demolition.

In view of the above, we direct the learned Standing Counsel to obtain necessary instructions in the matter within two weeks and if necessary, file counter affidavit. He may specifically state in the counter affidavit if any scheme for rehabilitation of the lawyers is under preparation and if the Government is ready and willing to construct new building for the chambers of the lawyers and to allot them to the lawyers of Tehsil Sadar giving priority to the lawyers, who are already occupying chambers in the existing campus.

List this case on 09.12.2020.

Until further order of this Court, no further demolition would be undertaken by the respondents in the tehsil, Sadar district Lucknow.

**Order Date :-** 20.11.2020 Ashish